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CRM-M-23046 of 2020

Angrej Singh
Vs.
State of Punjab

Present : Mr.LupilGupta, Advocate,
for the petitioner.

Mr. P.S.Walia, AAG, Punjab.
(Presence marked through video conference).

Learned counsel for the petitioner contends that despite a lapse of 01 year and 5 months since the date of registration of the FIR, no challan has been filed till date and even if the petitioner's custody was allegedly required, he would, therefore, be entitled to default bail.

On a query of the Court with regard to delay in filing of challan, learned State counsel seeks adjournment to get instructions qua the same.

At this stage, learned counsel for the petitioner opposes the adjournment and submits that he has been sitting since morning waiting for this matter to be heard. Notwithstanding his personal difficulty, as he got married only yesterday night, and morning ceremony of *Doli* has been on the hold due to him, since he has been throughout sitting in the video conference, waiting for his turn in the larger interest of discharging his duty to his client. This court wishes him a blissful and happy married life.

Reverting to the case, given the inordinate delay in filing the challan by the prosecution, it seems to be a fit case for grant of interim anticipatory bail to the petitioner at this stage, subject of course filing a report qua the conduct/antecedents of the petitioner.

Adjourned to 15.12.2020.

In the meanwhile, petitioner is directed to appear before the Investigating Officer and join investigation. In the event, he is sought to be

arrested, he be admitted to interim bail, till the next date of hearing, on furnishing bail bond to the satisfaction of the arresting/investigating officers subject to the conditions envisaged under Section 438 (2) Cr.P.C.

Let a report be also filed by the prosecution.

OCTOBER 28, 2020

vandana

(ARUN MONGA)

JUDGE

